

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal Nos. 59 of 2014 & IA No. 111 of 2014 and
Appeal No. 120 of 2014

Dated : **26th April, 2016**

Present : **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:-

Appeal No. 59 of 2014 & IA No. 111 of 2014

Madhya Pradesh Power Generating Co. Ltd. **Appellant(s)**
Versus

Central Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Poorva Saigal
Mr. Shubham Arya
Mr. Sudhir Saxena for MPPGCL

Counsel for the Respondent(s) : Mr. M.S. Ramalingam for R-1
Mr. Rajiv Srivastava for R-2
Mr. G.Umapathy
Ms. R.Mekhala
Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R-2

Appeal No. 120 of 2014

M.P. Power Management Co. Ltd. **Appellant(s)**
Versus

Central Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. G.Umapathy
Ms. R.Mekhala
Mr. K.K.Sgrawal MPPMCL
Mr. Dilip Singh for MPPMCL

Counsel for the Respondent(s) : Mr. M.S. Ramalingam for R-1
Mr. M.G.Ramachandran
Ms. Poorva Saigal
Mr. Shubham Arya for R-5
Mr. Manoj Kumar Sharma
Mr. Pradeep Misra for R-2 to R-3
Mr. Sudhir Saxena for MPPACL

ORDER

The learned counsel for the parties pointed out that some sort of settlement/reconciliation has been tried but no final outcome could come. Hence, both these appeals be listed for arguments as the arguments are to commence afresh.

Post the matter for hearing on **15th July, 2016.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member